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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 153/2017 With C.P. (I.B) No. 39/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Standard Chartered Bank Ltd.
V/s.
Essar Steels Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rashesh Sanjanwala	Sr. Adv.	Petitioner	}
2.	Sandeep Singhi	Adv	"	
3.	Mihir Thakore	Sr. Adv.	Resp.	}
4.	Keyur Gandhi	Adv.	Resp	

ORDER


Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Sandeep Singhi present for Financial Creditor/ Applicant. Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Keyur Gandhi present for Respondent.

Learned Senior Counsel Appearing for Respondent filed the order of the Hon'ble High Court of Gujarat dated 12.07.2017 made in Special Civil Application no. 12434/2017 which reads as follows

"Heard Learned Senior Advocate Mr. Mihir Thakore with learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Keyur Gandhi for the Petitioners. Learned Senior Advocate Mr. Darius Khambata appearing for Respondent no. 1, on his legs. The Court time is over. List the matter as part heard on tomorrow i.e. 13.07.2017. Order dated 04.07.2017 shall remain in force till then".

In view of the above said order of the Hon'ble High Court of Gujarat and at the request of Learned Counsel for Respondent, list the matter on 18.07.2017.

List the matter on 18.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of July, 2017.